## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.327/MP/2024

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003

for declaration of 'abolition of Safeguard Duty w.e.f. 30.07.2021' as a 'Change in Law' event and seeking compensation amounting to Rs. 91,82,07,956.11 (Rupees Ninety-One Crore Eighty-Two Lakh Seven Thousand Nine Hundred and Fifty-Six and paisa eleven Only only) along with carrying cost on account of the benefit directly accrued

upon Respondent No. 1 due to abolition of Safeguard Duty.

Petitioner : Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL)

Respondents : Rising Sun Energy (K) Pvt. Ltd. (RSEKPL) and Ors.

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Sharma, Advocate, CSPDCL

Shri Aryan Chanda, Advocate, CSPDCL

Shri Ashwin Ramanathan, Advocate, RSEKPL

Shri M S Nagar, NTPC

## **Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought liberty to file a rejoinder to the Respondent, RSEKPL's reply. Learned counsel further submitted that the Respondent, NTPC, has conveyed that it wishes to file a reply in the matter, and if so filed, the Petitioner may also be permitted to file its rejoinder thereafter.

- 2. Considering the above, the Commission permitted the Respondent, NTPC, to file its reply, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), within four weeks thereafter.
- 3. The Petition will be listed for hearing on 26.6.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)